

डा० राम मनोहर लोहिया : मैं पालिसमेंट को झुंड नहीं कह रहा हूँ। मैं तो बहुसंख्यक लोगों को झुंड कह रहा हूँ, वह बहुसंख्यक जो कि मेरे एक कायदे के रास्ते में रुकावट डाल रहे हैं।

अध्यक्ष महोदय : मैं माननीय सदस्य से कह रहा हूँ कि वे मेरा कहना मान लें और इस वक्त वे बैठ जायें। उन्होंने जो मेरे पास प्रस्ताव नया भेजा है और जो मुझे उन्होंने प्रश्न पूछे हैं मैं उन पर विचार कर रहा हूँ। उनका जो पहला प्रस्ताव था उसे मैं मंजूर नहीं कर सका था और वह इतिला मैंने उनको पहले ही दे दी थी। उस के बाद उन्होंने मुझे लिखा उस पर मैंने विचार कर लिया उस का फौसला अब कुछ नहीं होना है। अब जो उन्होंने मुझे भपना नया प्रस्ताव भेजा है जैसा मैंने अभी उनसे कहा मैं उस पर अभी विचार कर रहा हूँ और उनको सायद प्राज या कल उसके बारे में पता लग जायेगा।

डा० राम मनोहर लोहिया : ठीक है। प्राप तो जानते ही हैं कि मेरी आखिर तक कोशिश रहती है कि मैं दबता चला जाऊँ। ठीक है मैं प्राज और कल और दब रहा हूँ।

The Minister of Home Affairs (Shri Nanda): May I say a word on the point raised by the hon. Member Shri Prakash Vir Shastri? I would like to make it clear that no decision of the Government has been taken on that. Therefore, that question does not arise. We discuss, and we go on discussing, and we consider. No decision has been taken on that.

Mr. Speaker: Why should the papers give such an impression?

Shri Nanda: They can interpret anything in any way.

Mr. Speaker: Those papers and those editors also must see that . . .

Shri D. C. Sharma: Have they been briefed by anybody connected with the Prime Minister or the Home Minister?

Mr. Speaker: Now, this question has been asked as to whether any of the Members of the Cabinet has briefed any of these papers?

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): How can they brief them? That would be a wrong thing, and that is not the procedure. No decision has been taken on this.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table a copy of Notification No. GSR. 1518 dated the 28th October, 1964, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Service Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-3515/64].

ANNUAL REPORT OF FERTILISERS AND CHEMICALS, TRAVANCORE LIMITED, ELOOR AND REVIEW BY GOVERNMENT THEREON

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Fertilizers and Chemicals, Travancore Limited, Eloor, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-3516/64].

MEMORANDUM ON FOURTH FIVE YEAR PLAN

The Minister of Planning (Shri B. B. Bhagat): I beg to lay on the Table a copy of Memorandum on the Fourth

Five Year Plan. [Placed in Library. See No. LT-3517/64].

12.18 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 30th November, 1964, agreed to the following amendments made by the Lok Sabha at its sitting held on the 17th November, 1964, in the Industrial Disputes (Amendment) Bill, 1964:—

Clause 19

1. That at page 7—

for clause 19, substitute—

Substitution of new section 33C

19. For section 33C of the principal Act, the following shall be substituted, namely:

Recovery of money due from an employer

"33C. (1) Where any money is due to a workman from an employer under a settlement or an award or under the provisions of Chapter VA, the workman himself or any other person authorised by him in writing in this behalf, or, in the case of the death of the workman, his assignee or heirs may, without prejudice to any other mode of recovery, make an application to the appropriate Government for the recovery of the money due to him, and if the appropriate Government is satisfied that any money is so due, it shall issue a certificate for that amount to the Collector who shall proceed to recover the

same in the same manner as an arrear of land revenue:

Provided that every such application shall be made within one year from the date on which the money became due to the workman from the employer:

Provided further that any such application may be entertained after the expiry of the said period of one year, if the appropriate Government is satisfied that the applicant had sufficient cause for not making the application within the said period.

- (2) Where any workman is entitled to receive from the employer any money or any benefit which is capable of being computed in terms of money and if any question arises as to the amount of money due or as to the amount at which such benefit should be computed, then the question may, subject to any rules that may be made under this Act, be decided by such Labour Court as may be specified in this behalf by the appropriate Government.
- (3) For the purposes of computing the money value of a benefit, the Labour Court may, if it so thinks fit, appoint a commissioner who shall, after taking such evidence as may be necessary, submit a report to the Labour Court and the Labour Court shall determine the amount after considering the report of the commissioner and other circumstances of the case.
- (4) The decision of the Labour Court shall be forwarded by it to the appropriate Government and any amount found due by the Labour Court may be recovered in the manner provided for in sub-section (1)
- (5) Where workmen employed under the same employer are